

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR  
A P F ESTATES PRIVATE LIMITED  
OPERATING IN REAL ESTATE INDUSTRY AT HEDERABAD**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s A P F Estates Private Limited PAN: AAHCA1896J CIN: U45400TG2008PTC060297
2.	Address of the registered office	5-9-45, Aashi Towers Basheer Bagh, Hyderabad, Telangana, India, 500063
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Village Hydernagar, Balanagar Mandal, Ranga Reddy District, Telangana State 500072
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	Zero (0)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending an email at:- <b>apf.cirp@gmail.com</b>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending an email at:- <b>apf.cirp@gmail.com</b>
10.	Last date for receipt of expression of interest	05.12.2024
11.	Date of issue of provisional list of prospective resolution applicants	10.12.2024
12.	Last date for submission of objections to provisional list	16.12.2024
13.	Date of issue of final list of prospective resolution applicants	21.12.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.12.2024
15.	Last date for submission of resolution plans	31.01.2025
16.	Process email id to submit Expression of Interest	<b>apf.cirp@gmail.com</b>



*(Handwritten Signature)*

Vijay P. Lulla  
Resolution Professional

For APF Estates Private Limited

IBBI Regn No. IBBI/IPA-001/IP-P00323/ 2017-18/10593

AFA: AA1/10593/02/181224/106612; Valid Till 18.12.2024

Address: 201, Satchitanand Bldg, 12<sup>th</sup> Road, Khar (W), Mumbai- 400052

Place: Mumbai

Date: 20<sup>th</sup> November, 2024

...continued from previous page.

In case of any revision in the Price Band, the Bid/Issue Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to the Designated Intermediaries and Sponsor Bank as applicable.

This Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253 of the SEBI ICDR Regulations, wherein not more than 50.00% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5.00% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15.00% of the Net Issue shall be available for allocation on a proportionate basis to Non-institutional Investors and not less than 35.00% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page 183 of the Red Herring Prospectus.

All potential investors shall participate in the Issue through an Application Supported by Blocked Amount ("ASBA") process including through UPI mode (as applicable) by providing details about the bank account which will be blocked by the Self Certified Syndicate Banks ("SCSBs") for the same. For details in this regard, specific attention is invited to "Issue Procedure" on page 183 of the Red Herring Prospectus. A copy of Red Herring Prospectus will be delivered to the Registrar of Companies for filing in accordance with Section 26 and 32 of the Companies Act, 2013.

Bidders/Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorised the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidders/Applicants as available on the records of the depositories. These Demographic details may be used, among other things, for or unblocking of ASBA account or for other correspondence(s) related to an Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participants to ensure accuracy of records. Any delay resulting from failure to update the Demographic details would be at the Applicants' sole risk. Bidders/Applicants should ensure that PAN, DP ID and Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active.

Contents of the Memorandum of Association of the Company as regards to its objects: For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 118 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 215 of the Red Herring Prospectus.

Liability of members of the Company: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: Authorized Share Capital of ₹ 8,00,00,000 (Rupees Eight Crores only) divided into 80,00,000 (Eighty Lakhs) Equity Shares of ₹ 10/- each. Issued, Subscribed & Paid-up Share Capital prior to the Issue: ₹ 5,13,35,000 divided into 51,33,500 Equity Shares of ₹ 10/- each. For details of the Capital Structure, please refer "Capital Structure" on page 62 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at time of signing of the Memorandum of Association of our Company: Sarthak Soni-5000 Equity shares and Tanay Attar-5000 Equity Shares.

LISTING: The Equity Shares issued through the Red Herring Prospectus are proposed to be listed on EMERGE Platform of National Stock Exchange of India Limited ("NSE EMERGE") in terms of the Chapter IX of the SEBI ICDR Regulations, as amended from time to time. Our Company has received "in-principle" approval letter NSE/LIST/4218 dated October 11, 2024 from National Stock Exchange of India Limited ("NSE") for using its name in the Red Herring Prospectus / Prospectus for listing of our shares on NSE EMERGE. For the purpose of this Issue, the Designated Stock Exchange will be NSE.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA: The Equity Shares offered through this Red Herring Prospectus are proposed to be listed on the EMERGE Platform of National Stock Exchange of India Limited ("NSE") in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. Our Company has received an "in-principle" approval letter dated October 11, 2024 from NSE for using its name in this offer document for listing our shares on the EMERGE Platform of the NSE. For the purpose of this issue, the Designated Stock Exchange will be National Stock Exchange of India Limited ("NSE").

DISCLAIMER CLAUSE OF NSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to the Issue Document for the full text of the "Disclaimer Clause of NSE" on page no. 168 of the Red Herring Prospectus.

GENERAL RISK: Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the Red Herring Prospectus. Specific attention of the investors is invited of the section titled "Risk Factors" beginning on Page No. 29 of the Red Herring Prospectus.

**ASBA\*** Simple, Safe, Smart way of Application!!!

\*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.

UPI - Now available in ASBA for Retail Individual Investors (RII)\*\* Investors are required to ensure that the bank account used for bidding is linked to their PAN. UPI - Now available in ASBA for RIIs applying through Registered Brokers, DPs & RTAs. RIIs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors have to apply through the ASBA process. ASBA has to be availed by all the investors except anchor investor. UPI may be availed by Retail Individual Investors. For details on the ASBA and the UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 183 of the RHP. The process is also available on the website of Association of Investment Banker of India ("AIBI"), the Stock Exchanges and in the General Information Document.

Investors have to apply through the ASBA process. \*ASBA has to be availed by all the investors except anchor investor. UPI may be availed by Retail Individual Investors. For details on the ASBA and the UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 183 of the RHP. The process is also available on the website of Association of Investment Banker of India ("AIBI"), the Stock Exchanges and in the General Information Document. \*ASBA forms can be downloaded from the website of NSE Emerge.

\*\*List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. Kotak Mahindra Bank Limited has been appointed as Sponsor Bank for the Issue, in accordance with the requirements of the SEBI circular dated November 1, 2018, as amended. For UPI related queries, investors can contact NPCI at the toll free number-18001201740 and Mail Id- ipo.upi@npci.org.in. For the list of UPI Apps and Banks live on IPO, please refer to the link www.sebi.gov.in. For issue related grievance investors may contact: GYR Capital Advisors Private Limited - Mr. Mohit Baid (+91 8777564648) (E-mail id: info@gyrcapitaladvisors.com)

<b>BOOK RUNNING LEAD MANAGER</b> <b>GYR Capital Advisors</b> CLARITY   TRUST   INTEGRITY GYR Capital Advisors Private Limited 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad-380 054, Gujarat, India. Telephone: +91 8777564648 E-mail id: info@gyrcapitaladvisors.com Website: www.gyrcapitaladvisors.com Investor Grievance e-mail id: investors@gyrcapitaladvisors.com Contact Person: Mohit Baid SEBI Registration Number: INM000012810 CIN: U67200GJ2017PTC096908	<b>REGISTRAR TO THE ISSUE</b> <b>Maashitla</b> Maashitla Securities Private Limited 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi - 110034, India Telephone: 011-45121795 Email: ipo@maashitla.com Investor Grievance e-mail: investor.ipo@maashitla.com Website: www.maashitla.com Contact Person: Mr. Mukul Agarwal SEBI registration number: INR000004370	<b>COMPANY SECRETARY AND COMPLIANCE OFFICER</b> Mr. Rohit Kumar Gauttam Rajputana Biodiesel Limited Address: Jaipuria Mansion Panch Batti, M. I. Road, Jaipur, Rajasthan, India, 302001 Telephone: +91 9509222333 E-mail: cs@rajputanabiodiesel.com Website: https://rajputanabiodiesel.com/ Investors can contact the Company Secretary and Compliance Officer, the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode.
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AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 29 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLM, GYR Capital Advisors Private Limited at www.gyrcapitaladvisors.com and the website of the Stock Exchange, for NSE Emerge at www.nseindia.com.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of Company, RAJPUTANA BIODIESEL LIMITED: Telephone: +91-9509222333; BRLM: GYR Capital Advisors Private Limited, Telephone: +91 8777564648 and at selected locations of Sub-Syndicate Members, Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchange and SEBI.

ESCROW COLLECTION BANK(S) / PUBLIC ISSUE ACCOUNT BANK(S) / REFUND BANK(S) / SPONSOR BANK: Kotak Mahindra Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Date: 19-11-2024

Disclaimer: RAJPUTANA BIODIESEL LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated November 16, 2024 with the RoC. The RHP shall be made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., GYR Capital Advisors Private Limited at www.gyrcapitaladvisors.com, the website of the NSE Emerge at www.nseindia.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, see "Risk Factors" beginning on page 29 of the RHP. The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States, and any securities described in this announcement may not be offered or sold in the United States absent registration under the Securities Act or an exemption from such registration. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the issuer that will contain detailed information about the company and management, as well as financial statements. No public offering or sale of securities in the United States is contemplated.

For RAJPUTANA BIODIESEL LIMITED  
On behalf of the Board of Directors  
Sd/-  
Company Secretary & Compliance Officer



**PUBLIC NOTICE**  
(Under Rule 9(1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019)

For the attention of creditors of: SRI. PRAKASH CHAND GUPTA, Personal Guarantor of M/S. MBS IMPEX PRIVATE LIMITED (IN LIQUIDATION) Notice is hereby given that the Honourable National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Bankruptcy Process against Sri. Prakash Chand Gupta, having address at 3-5-784/B&C, Nageena Building, King Kothi, Hyderabad 500001, also at # 5-9-45, Aashi Towers, Basheerbagh, Hyderabad - 500063, vide order dated 12.11.2024 in IA No. 1330/2024 Connected with CP (IB)No. 143/95/HDB/2022. (copy of the order uploaded / received on 18.11.2024)

RELEVANT PARTICULARS	
1. Name of Bankrupt	SRI. PRAKASH CHAND GUPTA
2. Address of the Bankrupt	Address at 3-5-784/B&C, Nageena Building, King Kothi, Hyderabad 500001, Also, at # 5-9-45, Aashi Towers, Basheerbagh, Hyderabad - 500063
3. Commencement of Bankruptcy Process	12.11.2024.
4. Name and registration number of the Bankruptcy Trustee appointed	CA. Sri Vamsi Kambhammettu IBBI/IPA-001/IP-P00664/2017-2018/11141
5. Address and e-mail to be used for submission of claim and for correspondence with the Bankruptcy Trustee	Plot No. 645, Unit # A3, 1st Floor, Vaishnavi@36, Road No. 36, Jubilee Hills, Hyderabad 500 033. bt.praakashchand@gmail.com Ph. No. 9390683383
6. Last date for submission of claims	27.11.2024

The creditors of SRI. PRAKASH CHAND GUPTA, are hereby called upon to submit their claims with proof on or before November 27, 2024. The creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier.

Creditors may submit their claims in Form F of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019. Copy of the Form F can be obtained by writing to the Bankruptcy Trustee at email: bt.praakashchand@gmail.com

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

CA. Sri Vamsi Kambhammettu  
Bankruptcy Trustee  
Date : November 20, 2024  
Place: Hyderabad  
IBBI/IPA-001/IP-P00664/2017-2018/11141  
AFA valid up to: 12.12.2024

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**LOSS OF SHARE CERTIFICATES OF M/S VENKY'S (INDIA) LTD, PUNE**

Notice is hereby given that share certificates for 120 equity Shares of M/S VENKY'S (INDIA) LTD., standing in my name and bearing the following distinctive number have been lost by me. I request that Company to issue duplicate share in lieu thereof.

Any Person, who has a claim for the said shares should lodge such claim to the company by written communication addressed to M/S VENKY'S (INDIA) LTD., Venkateswara House, S.No.114/A/2, Pune-Sinhagad Road, Pune, Maharashtra State, Pin:411030 within 15 days from the date of this notice, after which the company will proceed to issue duplicate share certificate(s) in lieu of the original share certificate(s) as requested by me without further information.

Folio No.	Name of the Share Holder	No of Shares	Distinctive No(s)		Certificate Nos	
			From	To	From	To
0013120	Annapurna Bhogavalli	50	1089901	1089950	13712	13713
0013120	Annapurna Bhogavalli	70	2611531	2611600	124325	124326

Place: Hyderabad  
Date: 18-11-2024  
Name of the Holder: Annapurna Bhogavalli

**CSB Bank PUBLIC NOTICE ON AUCTION OF PLEDGED GOLD ORNAMENTS**

The borrower/s in specific and interested bidders in general, are hereby informed that on account of non-payment of the Banks due by the borrowers as under despite the payment notice and recall/auction notice issued by the Bank, the gold ornaments pledged with the bank security by the respective borrowers for the loan availed by them will be sold in public auction on "as is where is" and "non-recourse" basis through e-auction portal https://gold.samil.in on 28<sup>th</sup> November 2024 at 10.30 AM. The auction may be adjourned to any other later date at the discretion of the bank upon publication of the same in the Bank's notice board. The borrowers are hereby further inform that the gold ornaments will be disposed of by private sale if the public auction is not successful and if there is a further balance to be recovered thereafter, legal action will be initiated against the borrower/s for recovery of the balance amounts due to the bank. In case of deceased borrower, all conditions will be applicable to legal heirs.

S. No.	Account Name	Client ID	No. of Acc.	Bal. Outstanding as on 19/11/2024	Weight (grams)
BRANCH NAME : YELESWARAM					
1	KANTTA	4574504	2	711779.00	129.00

For more details/account wise information borrowers/interested bidders may contact respective branches and for participating in the auction, please visit/login to the e-auction portal https://gold.samil.in

ANDHRA PRADESH | 20.11.2024  
Sd/- Authorized Officer, CSB Bank

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR A P F ESTATES PRIVATE LIMITED**

OPERATING IN REAL ESTATE INDUSTRY AT HYDERABAD (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LP No.	M/s A P F Estates Private Limited PAN: AAHCA1896J CIN: U45400TG2008PTC060297
2. Address of the registered office	5-9-45, Aashi Towers Basheer Bagh, Hyderabad, Telangana, India, 500063
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Village Hydernagar, Balanagar Mandal, Ranga Reddy District, Telangana State 500072
5. Installed capacity of main products/services	NA
6. Quantity and value of main products/services sold in last financial year	NA
7. Number of employees/workmen	Zero (0)
8. Financial details including last available financial statements (with schedules) of two years, lists of creditors as available at URL	Details can be sought by sending an email at: apf.cirp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending an email at: apf.cirp@gmail.com
10. Last date for receipt of expression of interest	05.12.2024
11. Date of issue of provisional list of prospective resolution applicants	10.12.2024
12. Last date for submission of objections to provisional list	16.12.2024
13. Date of issue of final list of prospective resolution applicants	21.12.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.12.2024
15. Last date for submission of resolution plans	31.01.2025
16. Process email id to submit Expression of Interest	apf.cirp@gmail.com

Resolution Professional  
For APF Estates Private Limited  
IBBI Regn No. IBBI/IPA-001/IP-P00323/ 2017-18/10593  
AFA : AA1/10593/02/181224/106612; Valid Till 18.12.2024  
Address: 201, Satchitanand Bldg, 12th Road, Khar (W), Mumbai- 400052  
Place: Mumbai  
Date: 20th November, 2024

**SBI STATE BANK OF INDIA**  
SARB HYDERABAD-05172  
STRESS ASSETS RECOVERY BRANCH, 2ND FLOOR TSRTC COMMUTER AMENITY CENTRE, BUS TERMINAL COMPLEX, KOTI, HYDERABAD-500095  
Phone : 040-24651352 E-mail : sbi.05172@sbi.co.in

**SALE NOTICE FOR SALE OF MOVABLE PROPERTIES - NON-SARFAESI SALE**  
LOAN ACCOUNT NOS: 37890255111 & 39443488700

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable properties hypothecated to the Bank, the Physical possession of which has been taken by the Authorised Officer of State Bank of India, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 12.12.2024, for recovery of Rs. 3,93,50,554/- (Rupees Three Crores ninety three lacs fifty thousand five hundred fifty four only) as on 18.11.2024 together with further interest, expenses and costs there on, due to the State Bank of India from Borrower(s) M/s Sanghi Transport Company Proprietor: Shri Naveen Sanghi, H.No. 6-195, Plot No.6, Adarsha Nagar hill colony, Bandlaguda Jagir, Rajendra Nagar, Hyderabad - 500086. M/s Sanghi Transport company, Proprietor: Shri Naveen Sanghi, H.No. 8-13-72/2/6, Plot No.B.32, "Sanghis" Raghavendra Nagar Colony Co-Op society, Hyderabad-500052. M/s Sanghi Transport Company, Proprietor: Shri Naveen Sanghi, H.No. 5-1-1066-69, Begum Bazar, Hyderabad-500012. Personal guarantors: Shri Naveen Sanghi & Smt Deepthi Sanghi

The reserve price will be Rs. 11,50,000/- (Rupees eleven lacs fifty thousand only) and the earnest money deposit (EMD) will be Rs. 1,15,000/- (Rupees one lac fifteen thousand only). Short description of the movable property with known encumbrances, if any:  
**PROPERTY ID (SBIIN200062754056) Mahindra-2018 Blazo 37 Pusher 10X2 6C CR3 BSIV 6650 Truck Registration Number : TS 07 UF 9990**

Reserve Price - Rs. 11,50,000/- EMD - Rs. 1,15,000/-  
Bid Increment Amt: Rs. 10,000/-  
Auction Date & Time: 12.12.2024 - 1.00 PM to 5.00 PM.  
Last Date for EMD : 12.12.2024 - 01.00 PM

Note: 1) GST/TDS if any applicable has to be borne by the successful bidder.  
2) FRC, all RTA taxes/ Charges and any other taxes/Charges (including Insurance) pertaining to the vehicle to be borne by the successful bidder.  
3) The successful bidder has to pay the remaining amount immediately after auction on the same day or within the next working day, after sale confirmation received.  
The e-auction will be conducted through Bank's approved service provider M/s PSB Alliance at their web portal https://www.ebkay.in. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on https://www.ebkay.in. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/ Demonstration, Terms & conditions on online Inter-se Bidding etc., may visit the website https://www.ebkay.in  
For detailed terms and conditions of the sale, please refer to the link provided in the website https://www.ebkay.in  
For further details please contact the following officials:  
1) Smt K Sarala Kumari, Authorised Officer & Chief Manager - 9908250387  
2) Shri R Loganathan, Manager - 9840589762  
Date : 19-11-2024, Place : Hyderabad  
Authorised Officer, State Bank of India

**SBI STATE BANK OF INDIA**  
SARB HYDERABAD-05172  
STRESS ASSETS RECOVERY BRANCH, 2ND FLOOR TSRTC COMMUTER AMENITY CENTRE, BUS TERMINAL COMPLEX, KOTI, HYDERABAD-500095  
Phone : 040-24651352 E-mail : sbi.05172@sbi.co.in

**SALE NOTICE FOR SALE OF MOVABLE PROPERTIES - NON-SARFAESI SALE**  
LOAN ACCOUNT NOS: 37890255111 & 39443488700

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable properties hypothecated to the Bank, the Physical possession of which has been taken by the Authorised Officer of State Bank of India, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 31.12.2024, for recovery of Rs. 1,61,84,412/- (Rupees One Crore sixty one lacs eighty four thousand four hundred twelve only) as on 18.11.2024 together with further interest, expenses and costs there on, due to the State Bank of India from Borrower(s) M/S.SAGU PACKS, Plot no: A/21, 11-149/2, Beside Khilaimaisamma Temple, Krishna Nagar Colony, Nagole, Hyderabad, Telangana-500035. M/S.SAGU PACKS, Plot no: 40, E-Selector, Balaji Nagar, Nandan Hills, Korremula Village, Medchal, Telangana - 500039. Guarantors: Smt Gundu Upendra & Smt Sankepalu Sujana Reddy.

The reserve price will be Rs. 25,00,000/- (Rupees twenty five lacs only) and the earnest money deposit (EMD) will be Rs. 2,50,000/- (Rupees two lac fifty thousand only). Short description of the movable property with known encumbrances, if any:  
**PROPERTY ID (SBIIN31122024)**  
Machinery & Equipment used in Manufacturing of Non - owen bags:

S.No	Machine Type & Quantity	Name of the Supplier	Date of Purchase
1	Stabilizer 50KVA - 1	VR Electronics	2018
2	SSA-E Hydraulic Die Punching Machine - 1	China	2018
3	SSA - A - 700 High Resolution Automatic roll to roll Printing Machine-1	China	2018
4	5 HP Air Compressor - 1	Elgi	2018
5	SSA ABC Auto handle non woven multifunction bag making Machine - 1	China	2018
6	Weighing scale - Electronic - 600 KG - 1	Phoenix	2018

Reserve Price - Rs. 25,00,000/- EMD - Rs. 2,50,000/-  
Bid Increment Amt: Rs. 10,000/-  
Auction Date & Time: 31.12.2024 - 1.00 PM to 5.00 PM.  
Last Date for EMD : 31.12.2024 - 12.00 Noon

Note: 1) GST/TDS, if any, applicable has to be borne by the successful bidder.  
2) Charges and any other taxes have to be borne by the successful bidder.  
3) The successful bidder has to pay the remaining amount immediately after auction on the same day or within the next working day, after sale confirmation received.  
The e-auction will be conducted through Bank's approved service provider M/s PSB Alliance at their web portal https://www.ebkay.in. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on https://www.ebkay.in. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/ Demonstration, Terms & conditions on online Inter-se Bidding etc., may visit the website https://www.ebkay.in  
For detailed terms and conditions of the sale, please refer to the link provided in the website https://www.ebkay.in  
For further details please contact the following officials:  
1. Smt K Sarala Kumari, Authorised Officer & Chief Manager - 9908250387  
2. Shri R Loganathan, Manager - 9840589762  
Date : 19-11-2024, Place : Hyderabad  
Authorised Officer, State Bank of India

